

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 246 OF 2018

Dated: 03rd October, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

TANGEDCO

.... Appellant(s)

Versus

Central Electricity Regulatory Commission & Ors.

.... Respondent(s)

Counsel for the Appellant(s) : Mr. S.Vallinayagam
Ms. S. Amali

Counsel for the Respondent(s) : Mr. Tejasu Anand for R-2

Mr. M.G. Ramachandran
Ms. Ranjitha Ramachandran
Ms. Anushree Bardhan
Mr. Poorva Saigal for R-3

Mr. Ashish Anand Bernard
Mr. Parmahans for R-5

ORDER

Learned counsel, Mr. S. Vallinayagam, appearing for the Appellant prays another two weeks' time to file his rejoinder in this matter.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

Learned counsel appearing for the Appellant is permitted to file his rejoinder in compliance of the order dated 18.09.2018 in this matter by 22.10.2018, after duly serving copy on the other side.

List the matter for on **22.10.2018**, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey)
Technical Member
pr/pk

(Justice N. K. Patil)
Judicial Member